IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-165/252/ND/2018

In the matter of Geet Buildcon (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 22.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

(V.K. Subburaj) Hon'ble Member (Tech.)

(Pradeep R. Sethi) Hon'ble Member (Tech.)

For the Petitioner /applicant

: Mr. S.K. Chadha, Chartered Accountant

: Mr. Ajay Garg, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned authorized representative for the Appellant is present and represents that an advance copy of the appeal along with annexure has already been served to the Respondent ROC on 15.2.2018. However, there is no appearance on the part of the Respondent ROC.

ROC to file reply within a period of two weeks from today. The Appellant should also serve a copy of the appeal along with its annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off. In addition, a copy of the appeal along with annexure should also be furnished to the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for Income tax Department before this Tribunal within a period of one week. Income tax Department to respond to the appeal within 10 days thereafter to the appeal.

List on 22.3.2018.

MEMBER (TECHNICAL)

-S-d

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

- Sdl-

Surjil-